

has prescribed a set of guidelines in order to prevent arbitrary use of the provisions of Public Premises (Eviction of unauthorised Occupants) Act, 1971 as amended from time to time to evict genuine tenants and to limit the use of the summary powers primarily to evict unauthorised occupants and retired employees of the enterprises. These guidelines are indicated in the statement.

STATEMENT

i) The provisions of the P.P. Act should be used primarily to evict totally illegal occupants of the premises of public authorities or unauthorised sublettees, or employees who have ceased to be in their service and thus ineligible for occupation of the premises. The proceedings should be initiated in accordance with the provisions of the Act only in cases where the occupation becomes unauthorised on genuine grounds of law.

ii) The provisions of the Act should not be resorted to either with a commercial motive or to secure vacant possession of the premises in order to accommodate their own employees, where the premises were in occupation of the original tenants to whom the premises were let either by the public authorities or the persons from whom the premises were acquired.

iii) a person in lawful occupation of any premises should not be treated or declared to be an unauthorised occupant merely on service on notice of termination of tenancy, nor should any contractual agreement be voided by taking advantage of the provisions of the Act. At the same time, it will be open to the public authority to secure periodic revision of rent in terms of the provisions of the Rent Control Act in each State, or to move under genuine grounds under the Rent Control Act for resuming possession. In other words, the public authorities would have rights similar to private landlords under the Rent Control Act in dealing with genuine

legal tenants;

iv) It is necessary to give no room for allegations that evictions were selectively resorted to for the purpose of securing an unwarranted increase in rent, or that a change in tenancy was permitted in order to benefit particular individual or institutions in order to avoid such imputations or abuses of discretionary powers. The release of premises or change of tenancy should be decided at the level of Board of directors of the Public Undertaking.

v) All the Public Undertakings should immediately review all pending cases before the Estate Officer or Courts with reference to these guidelines, and withdraw eviction proceedings against genuine tenants on grounds otherwise than as provided under these guidelines. The Provisions under the P.P. Act should be used henceforth only in accordance with these guidelines.

Upgradation of Slums In Bangalore City

8413. SHRI KODAKANI GOWA-
DANA SAIVAPPA:
SHRI G. DEVARAYA NAIK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Karnataka has sent a proposal for the upgradation of slums in Bangalore city;

(b) if so, whether the Union Government have forwarded the proposal to Government of Netherlands for financial assistance;

(c) if so, whether Netherlands Government has agreed thereto;

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. The proposal submitted by Government of Kanataka has been forwarded by the Union Government to Royal Embassy of Netherlands.

(c) and (d). The response of Dutch Government is still awaited.

[*Translation*]

Preference to Private Sector

8414. SHRI RAJ NARAIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are giving more importance to the role of private sector entrepreneurs under new industrial policy; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). As stated in the Statement on Industrial Policy tabled in both Houses of Parliament on 24th July, 1991, the Government will ensure that the Public Sector play its rightful role in the evolving socio-economic scenario of the country, and that it is run on business lines as envisaged in the Industrial Policy Resolution of 1956 and would continue to innovate and lead in strategic areas of national importance.

Development of Villages Under Slum Rehabilitation Scheme

8415. SHRI AVTAR SINGH BHAN-DANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of urbanised villages in Delhi developed so far under the Slum Rehabilitation Scheme by Delhi Development Authority and the facilities provided

therein;

(b) the number of villages out of these entrusted to Manicipal Corporation of Delhi so far ; and

(c) the amount spent by the MCD in each village for providing public facilities and maintenance thereof,

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As reported by Delhi Development Authority there is no such scheme as Slum Rehatilitation Scheme for urban villages with them.

(b) and (c). Do not arise in view of (a) above.

[*English*]

Self Employment by Degree Holders

8417. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have carried out any survey to find out the percentage of diploma and degree holders in engineering disciplines those who have started their own business, if so, the details thereof, Statewise; and

(b) the steps proposed to encourage fresh diploma/degree holders to start their own workshops?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No, Sir.

(b) Details of schemes and programmes in operation for encouraging fresh diploma? degree holders to start their own workshops is given in the statement.